

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 201/TT/2012

Subject : Determination of transmission tariff for transmission assets (Group-3) associated with 765 KV system for Central part of Northern Grid Part-II for the 2009-14 tariff period.

Date of Hearing : 13.11.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 17 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatasen, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted as under:-

- a. Initially tariff was claimed for three assets and later these three assets have been split into five assets. Accordingly, the petition covers five assets at present;
- b. As per the Investment Approval (IA) dated 30.7.2009, the instant assets were to be commissioned within 30 months from the date of IA. Asset 1, 2(a), 2(b), 3(a) and 3(b) were commissioned on 1.10.2012, 1.10.201, 1.5.2013, 1.2.2012 and 1.6.2013 respectively. Thus, there is a delay of 8 to 16 months. The delay may be condoned as the delay is not attributable for the petitioner;
- c. There is cost over-run in case of all the five assets. It is requested to allow the cost over-run; and
- d. The information sought by the Commission vide letter dated 24.9.2014 has been filed vide affidavit dated 20.2.2013.



2. In response to a query of the Commission, the representative of the petitioner submitted that the bays and the lines are charged on the same day.

3. The Commission directed the petitioner to file the following information on affidavit by 5.12.2014 with a copy to the respondents:-

- a. Energization certificate issued by CEA (RIO) for the assets and associated bays;
- b. Actual date of commercial operation of associated bays for Agra-Jhatikara at Agra along with revised forms and Auditor certificate as on the date of commercial operation and reasons for delay;
- c. Details of time over-run with quantum/duration of each type of delay;
- d. Supporting documents for interest rate and repayment schedule for proposed domestic Loan @8.85%; and
- e. Tariff forms for all the assets along with apportioned approved cost for Asset-2(a) & 2(b) and Asset-3(a) & 3(b).

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

